

leader and not even willing to have his statues and paintings. He not only argued and proved that Communist movement and personality superstition are incompatible, but also pointed out the method how to carry on the struggle against personality superstition. Lenin points out 'these and those leaders are no more under the supervision of party, Government and organs; so far as party members and masses, this is very dangerous to revolution'.

Mao Tse-Tung 'spoils the principles of collective leadership'. He establishes his personal authority and rejects those who have differences with him and he calls himself 'The Reddist and Reddist Sun'.

'Great leader, great guide, great commandant and the greatest helmsman'.

This is conspicuous and daring betrayal and a rebel against Leninism."

Sir, I do not want to read other translations and waste the time of the House. These leaflets have been thrown in Jalore district last month, and now in Bihar. We should get information as to on what dates these leaflets have been dropped and where in the country.

In the answer given to Call Attention it has been stated that the inquiries made by the Ministry of Defence show that no aircraft movement has been picked up by our radar. I have reliable information that one of our powerful radars has been "U. S." that is unserviceable, for more than 2 weeks during the month of May. If that is so, how can you say that no aircraft movement has been picked up by our radar? I would like the hon. Minister to verify the facts from the Defence Ministry again and check up whether the radar was serviceable or not and correct his information accordingly. We would like to have this information.

If it was U. S., it is certainly not right on the part of the hon. Minister to say that he has made inquiries and nothing has been picked up. This is a very important matter. We would like to know from the hon. Minister whether there is not some sort of sinister motive in the dropping of this literature and clothes etc., and whether there may not be some sinister activity in the garb of the dropping of these Kuomintang literature

which may be trying to side track the whole issue but which may be very dangerous to the country. I would like to have specific answers from the hon. Minister to these questions.

SHRI RAM NIWAS MIRDHA : While I greatly appreciate the special interest that the hon. Member has been taking in this matter, because he had raised a similar question before also in this House, I should clearly say that Government do not share the alarmist view that the hon. Member has expressed. I have clearly said what these pamphlets and other literature that we have found are, and I have also listed the various places where they have been found. As regards translation, even from what the hon. Member has said, it hardly appears to be pro-Mao. Certain caricatures of Mao have appeared in these pamphlets now and then, but they are in a caricature way and they make sarcastic reference to Mao, and even the quotations which the hon. Member has just given do not appear to bear out what he wanted to make out. So, I would request the hon. Member and the House not to lose the perspective about the whole thing. There is nothing sinister about this. No planes are coming and dropping them here. We are completely sure that nothing of this sort has happened or can happen, looking to the precautions that we are taking on our borders. As I have said, these pamphlets have Kuomintang origin and, therefore, it cannot be that they can be taken as a Communist or pro-Communist or Naxalite activity.

SHRI PILOO MODI : How does he know that is has Kuomintang origin? I have grave doubts about his capacity to know the origin.

12.33 hrs.

CORRECTION OF ANSWER TO  
S. Q. NO. 640 DATED 22-6-71

MR. SPEAKER : The Minister of Railways, Shri Hanumanthaiya has written to me saying that he had read out the answer to Q. No. 643 instead of the one to Q. No. 640. Of course, I have seen both these questions and their answers, and I find that the answer 'No' fits in very well for both these questions. Anyway, if the hon. Minister wants to rectify it, he can do it. Would he like to do it now or later?

SHRI INDRAJIT GUPTA : (Alipore) : The reply that he gave was just in one word, namely 'No'. That can apply only to question No. 643 and not to Q. No. 640.

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : I made it clear in that letter that I had heard it as Q. No. 643. As they say there is slip of the tongue, there may be slip of hearing also. It was not that I deliberately did it. I heard it like that, and, therefore, I had read out the answer to Q. No. 643.

MR. SPEAKER : The Question Hour was also closed at that time.

SHRI HANUMANTHAIYA : When I heard it, I construed it like that.

MR. SPEAKER : He can make it up next time. We shall put the proper reply of the hon. Minister under Q. No. 640 and not the one that be guessed and read out ?

SHRI HANUMANTHAIYA : Yes.

12.34 hrs.

#### PAPERS LAID ON THE TABLE

##### MYSORE HOUSING BOARD (AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL) : On behalf of Shri Uma Shankar Dikshit.

I beg to lay on the Table a copy of the Mysore Housing Board (Amendment) Rules, 1971 (Hindi and English Versions), published in Notification No. G. S. R. 61 in the Mysore Gazette dated the 27th February, 1971, under section 75 of the Mysore Housing Board Act, 1962 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [Placed in Library See No. L. T-181/71]

##### MYSORE COURT FEES AND SUITS VALUATION (AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) : I beg to

lay on the Table a copy of the Mysore Court Fees and Suits Valuation (Amendment) Rules, 1971, published in Notification No. G. S. R. 257 in the Mysore Gazette dated the 27th August 1970, under sub-section (3) of section 78 of the Mysore Court Fees and Suits Valuation Act, 1958, read with clause (c) (vi) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [Placed in Library. See No. L. T.-462/71]

##### APPROPRIATION ACCOUNTS (DEFENCE SERVICES) AND CIVIL

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table—

- (1) A copy each of the following Reports under article 151 (1) of the Constitution :—
  - (i) Report (Hindi version) of the Comptroller and Auditor General of India on the Appropriation Accounts of the Central Government (Defence Services) for the year 1969-70. [Placed in Library. See No. L. T.-490/71]
  - (ii) Report (Hindi and English versions) of the Comptroller and Auditor General of India on the Appropriation Accounts of the Central Government (Civil) for the year 1969-70. [Placed in Library. See No L.T.-491/71.]
- (2) A copy of Appropriation Accounts of the Defence Services, for the year 1969-70 and Commercial Appendix thereto (Hindi version). [Placed in Library. See No. L. T.-492/71.]
- (3) A copy of the Appropriation Accounts Civil, for the year 1969-70 (Hindi and English versions). [Placed in Library. See No. L. T.-493/71.]

12.35 hrs.

##### MOTION RE : APPOINTMENT OF JOINT COMMITTEE ON AMENDMENTS TO ELECTION LAW

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) : I beg to move ;